

FORM G**INVITATION FOR EXPRESSION OF INTEREST FOR
GACTEL TURNKEY PROJECTS LIMITED OPERATING IN PRODUCTION, COLLECTION
AND DISTRIBUTION OF ELECTRICITY AT MUMBAI, MAHARASHTRA**

*(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

Sl.	RELEVANT PARTICULARS	
1.	Name of the Corporate Debtor along with PAN & CIN/LLP No.	Gactel Turnkey Projects Limited CIN - U40101MH1995PLC088439 PAN - AABCG2826L1ZI
2.	Address of the registered office	Floor 3rd, Plot No - 3/8, Hamilton House J.N. Heredia Marg, Ballard Estate, Mumbai, Maharashtra 400038 – India
3.	URL of website	N/A
4.	Details of place where majority of fixed assets are located	N/A
5.	Installed capacity of main products/ services	N/A
6.	Quantity and value of main products/ services sold in last financial year	The Business of the Corporate Debtor is non-operational from the Fiscal Year 2021-22.
7.	Number of employees/ workmen	N/A
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Mail to: cirp.gactel@gmail.com rkumar56.ip@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Website: http://saarvi.com/running-cases.php E-mail: cirp.gactel@gmail.com rkumar56.ip@gmail.com
10.	Last date for receipt of expression of interest	29-06-2024
11.	Date of issue of provisional list of prospective resolution applicants	09-07-2024
12.	Last date for submission of objections to provisional list	14-07-2024
13.	Date of issue of final list of prospective resolution applicants	24-07-2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	29-07-2024
15.	Last date for submission of resolution plans	28-08-2024
16.	Process email id to submit EOI	Mail to: cirp.gactel@gmail.com , rkumar56.ip@gmail.com And in the manner mentioned in detailed EOI.

Date: 14/06/2024**Mr. Kumar Raghavan****Resolution Professional of Gactel Turnkey Projects Limited**

Regd. No. IBBI/PA-001/IP-P-01433/2018-2019/12336)

Regd. Add: A 15 Windmill Village Sr. no. 61-75, Paud Road, Bavdhan Budruk, Pune, Maharashtra, 411021

Correspondence Address: B610, BSEL Tech Park, Sector 30A, Opposite Vashi Railway Station, Vashi, Navi Mumbai – 400703

Email Id: cirp.gactel@gmail.com, rkumar56.ip@gmail.com

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There have been no secondary sale/acquisitions of Equity Shares or any convertible securities ("Security(ies)"), where the Promoter, members of the Promoter Group, Selling Shareholders or the Shareholders(s) having the right to nominate director(s) in our Board are a party to the transaction (excluding gifts), during the 18 months preceding the date of the Red Herring Prospectus, where either acquisition or sale is equal to or more than 5% of the fully diluted paid up share capital of our Company (calculated based on the pre- Offer capital before such transaction's and excluding employee stock options granted but not vested), in a single transaction or multiple transactions combined together over a span of rolling 30 days.

3. Since there are no such transaction to report to under 1 and 2, the following are the details basis the last five primary or secondary transactions (secondary transactions where Promoters, members of the Promoter Group, Selling Shareholders or Shareholder(s) having the right to nominate Director(s) on our Board, are a party to the transaction), not older than three years prior to the date of the Red Herring Prospectus irrespective of the size of transactions:

Table with columns: Date of allotment, No. of Equity Shares, Face value per Equity Share (₹), Issue price per Equity Share (₹), Nature of allotment, Nature of consideration, Total Consideration (in ₹ Million). Rows include Primary issuances and Secondary transactions.

4. The Floor Price is 'X' times and the Cap Price is 'X' times the weighted average cost of acquisition at which the equity shares were issued by our Company, or acquired or sold by the Selling Shareholders or other shareholders with rights to nominate directors are disclosed below:

Table with columns: Types of transactions, Weighted average cost of acquisition (₹ per Equity Share), Floor price (i.e. ₹ 351), Cap price (i.e. ₹ 369). Rows include WACA of Primary and Secondary issuances.

*As certified by N B T and Co, Chartered Accountants, by way of their certificate dated June 13, 2024.
* Only Primary transaction in the Equity Shares in last 3 years has been through bonus issue of equity shares.

For further details, please see the chapter titled "BASIS FOR OFFER PRICE" beginning on page 130 of the RHP.

THE EQUITY SHARES OF OUR COMPANY WILL GET LISTED ON MAIN BOARD PLATFORM OF BSE AND NSE

In case of any revision to the Price Band, the Bid/ Offer Period will be extended by at least three additional Working Days following such revision of the Price Band, subject to the Bid/ Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company, the Promoter Selling Shareholders and the Investor Selling Shareholder may, in consultation with the Book Running Lead Managers, for reasons to be recorded in writing, extend the Bid/ Offer Period for a minimum of three Working Days, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/ Offer Period, if applicable, will be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the Book Running Lead Managers and at the terminals of the Syndicate Members and by intimation to Self-Certified Syndicate Banks ("SCSBs"), other Designated Intermediaries and the Sponsor Banks, as applicable.

The Offer is being made through the Book Building Process, in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations and in compliance with Regulation 6(1) of the SEBI ICDR Regulations, wherein not more than 50% of the Offer shall be allocated on a proportionate basis to Qualified Institutional Buyers ("QIBs") ("QIB Portion"), provided that our Company, the Promoter Selling Shareholders and the Investor Selling Shareholder may, in consultation with the Book Running Lead Managers, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, subject to valid Bids being received at or above the Offer Price, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds. Further, not less than 15% of the Offer shall be available for allocation to Non-Institutional Investors and not less than 35% of the Offer shall be available for allocation to Retail Individual Bidders in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. One-third of the Non-Institutional Portion shall be available for allocation to Non-Institutional Bidders with a Bid size of more than ₹ 0.20 million and up to ₹ 1.00 million and two-thirds of the Non-Institutional Portion shall be available for allocation to Non-Institutional Bidders with a Bid size of more than ₹ 1.00 million provided that under-subscription in either of these two sub-categories of the Non-Institutional Portion may be allocated to Non-Institutional Bidders in the other sub-category of Non-Institutional Portion in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. All potential Bidders (except Anchor Investors) are mandatorily required to participate in the Offer through the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA accounts and UPI ID in case of UPI Bidders, as applicable, pursuant to which their corresponding Bid Amount will be blocked by the Self-Certified Syndicate Banks ("SCSBs") or by the Sponsor Bank(s) under the UPI Mechanism, as the case may be, to the extent of the respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For details, see "Offer Procedure" on page 427 of the RHP.

Bidders/Applicants should ensure that DP ID, PAN and the Client ID and UPI ID (for UPI Bidders bidding through UPI Mechanism) are correctly filled in the Bid cum Application Form. The DP ID, PAN and Client ID provided in the Bid cum Application Form should match with the DP ID, PAN, Client ID and UPI ID available (for UPI Bidders bidding through the UPI Mechanism) in the Depository database, otherwise, the Bid cum Application Form is liable to be rejected. Bidders/Applicants should ensure that the beneficiary account provided in the Bid cum Application Form is active. Bidders/Applicants should note that on the basis of the PAN, DP ID, Client ID and UPI ID (for UPI Bidders bidding through the UPI mechanism) as provided in the Bid cum Application Form, the Bidder/Applicant may be deemed to have authorized the Depositories to provide to the Registrar to the Offer, any requested Demographic Details of the Bidder/Applicant as available on the records of the depositories. Investors must ensure that their PAN is linked with Aadhaar and are in compliance with the notification issued by Central Board of Direct Taxes notification dated February 13, 2020 and read with press releases dated June 25, 2021, read with press release dated September 17, 2021 and CBDT circular no.7 of 2022, dated March 30, 2022 read with press release dated March 28, 2023 and any subsequent press releases in this regard.

ASBA* Simple, Safe, Smart way of Application!!!

*Applications Supported by Blocked Amount ("ASBA") is a better way of applying to offers by simply blocking the fund in the bank account. For further details, check section on ASBA. Mandatory in public issues. No cheque will be accepted.



UPI-Now available in ASBA for Retail Individual Investors and Non Institutional Investor applying in public issues where the application amount is up to ₹ 500,000, applying through Registered Brokers, Syndicate, CDPs & RTAs. Retail Individual Investors and Non-Institutional Investors also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. Investors are required to ensure that the bank account used for bidding is linked to their PAN. Bidders must ensure that their PAN is linked with Aadhaar and are in compliance with CBDT notification dated February 13, 2020 and press release dated June 25, 2021 read with press release dated September 17, 2021, CBDT Circular No. 7 of 2022 dated March 30, 2022 read with the press release dated March 28, 2023.

BOOK RUNNING LEAD MANAGERS TO THE OFFER: AXIS CAPITAL, ICICI Securities, JM FINANCIAL, SBICAPS, KFINTECH. REGISTRAR TO THE OFFER: KFINTECH. COMPANY SECRETARY AND COMPLIANCE OFFICER: Akash Shetty, STANLEY LIFESTYLES LIMITED.

STANLEY LIFESTYLES LIMITED is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed a red herring prospectus dated June 13, 2024 with the RoC. The RHP is made available on the website of the SEBI at www.sebi.gov.in as well as on the websites of the BRLMs i.e., Axis Capital Limited at www.axiscapital.co.in, ICICI Securities Limited at www.icicisecurities.com, JM Financial Limited at www.jmfi.com and SBI Capital Markets Limited at www.sbicaps.com respectively, the website of the Company, Stanley Lifestyles Limited at www.stanleystyles.com and the websites of the Stock Exchanges, for BSE at www.bseindia.com and for NSE Limited at www.nseindia.com.

AVAILABILITY OF BID CUM APPLICATION FORM: Bid cum Application Form can be obtained from the Registered Office of our Company, STANLEY LIFESTYLES LIMITED: Telephone: +91-80 6895 7200. BRLMs: Axis Capital Limited, Tel: +91 22 4325 2183; ICICI Securities Limited, Tel: +91 22 6807 7100; JM Financial Limited, Tel: +91 22 6630 3030 and SBI Capital Markets Limited, Tel: +91 22 4006 9807 and Syndicate Members: JM Financial Services Limited, Telephone Number: +91 22 6136 3400; SBICAP Securities Limited, Tel: (+91) 22 69316204 and Investec Capital Services (India) Private Limited, Tel: (+91) 22 6849 7400 and at selected locations of Sub-Syndicate Members (as given below), Registered Brokers, SCSBs, Designated RTA Locations and Designated CDP Locations for participating in the Offer. Bid cum Application Forms will also be available on the websites of the Stock Exchanges at www.bseindia.com and www.nseindia.com and at all the Designated Branches of SCSBs, the list of which is available on the websites of the Stock Exchanges and SEBI.

SUB-SYNDICATE MEMBERS: Almondz Global Securities Ltd.; Anand Rathi Share & Stock Brokers Limited; Anand Share Consultancy; ANS Pvt Limited; Ashwani Dandia & Co; Asit C Mehta Investment Intermediates Limited; Axis Securities Limited; Bajaj Financial Securities Ltd.; Centrum Broking Limited; Centrum Wealth Management Ltd.; Choice Equity Broking Private Limited; DB(International) Stock Brokers Ltd.; Eureka Stock & Share Broking Services Ltd.; Fisdrom Technology Services Limited; G Raj & Co. (Consultants) Limited; Global Capital Markets Ltd.; HDFC Securities Limited; IDBI Capital Markets and Securities Ltd.; IIFL Securities Limited; IIFL Wealth Management Ltd.; Jhaveri Securities; Jobanputra

5. Justification for Basis of Offer price

Detailed explanation for Offer Price/Cap Price along with our Company's KPIs and financial ratios for the periods presented in the Restated Financial Statements and in view of the external factors which may have influenced the pricing of the issue, if any

(1) As of December 31, 2023, we operated 38 "company owned and company operated" or "COCO" stores all located in the major metro-cities of Bengaluru, Chennai, New Delhi, Mumbai and Hyderabad, all operated by our Subsidiaries and 24 "franchisee-owned and franchisee-operated" or "FOFO" stores in 21 cities across 11 States and Union Territories in India; (2) According to the RedSeer Report, as of January 31, 2024, our retail presence in India was three times the size of our nearest competitor in the luxury/super-premium furniture industry; (3) Our revenue from operations in Fiscal 2021, 2022 and 2023 and in the nine months ended December 31, 2023 were ₹ 1,957.80 million, ₹ 2,922.04 million, ₹ 4,189.98 million and ₹ 3,133.11 million, respectively primarily on account of increase in retail sales and increase in retail presence; (4) Over the last three Fiscals, we have witnessed a significant growth in our EBITDA from ₹ 297.75 million in Fiscal 2021 to ₹ 590.08 million in Fiscal 2022 which further increased to ₹ 827.17 million in Fiscal 2023 and was ₹ 577.65 million in the nine months ended December 31, 2023 while our EBITDA Margin was 15.21%, 20.19%, 19.74% and 18.44% in Fiscal 2021, 2022 and 2023 and in the nine months ended December 31, 2023, respectively; (5) Our restated profit after tax for the year/period has grown significantly from ₹ 19.23 million in Fiscal 2021 to ₹ 232.19 million in Fiscal 2023, and further to ₹ 349.77 million in Fiscal 2023 at a CAGR of 326.48%. Our restated profit after tax for the year/period was ₹ 186.97 million in the nine months ended December 31, 2023; (6) Our business model has resulted in positive cash flows over the years and our net cash flows from operating activities were ₹ 329.80 million, ₹ 285.23 million, and ₹ 679.71 million and ₹ 125.71 million in Fiscal 2021, 2022 and 2023 and in the nine months ended December 31, 2023, respectively; (7) Our Return on Capital Employed was 5.52%, 12.90%, 16.63% and 8.63% (calculated on an unannualized basis), as of March 31, 2021, 2022 and 2023 and as of December 31, 2023, respectively, while our Return on Net Worth was 0.56%, 10.69%, 15.18% and 8.34% (calculated on an unannualized basis), as of March 31, 2021, 2022 and 2023 and as of December 31, 2023, respectively; (8) We are the fourth largest player in the home furniture segment in India in terms of revenue in Fiscal 2023. (Source: RedSeer Report) (9) We have the distinction of being among the first few Indian companies to venture into the super-premium and luxury furniture segment and one of the few Indian company present across various price points, i.e., super-premium, luxury and ultra-luxury segment, through our various brands. (Source: RedSeer Report); (10) The increase in sales in the luxury and premium housing categories has witnessed an increase in demand for high-end furniture. (Source: RedSeer Report) The increasing demand for housing, interior design services, furnished options, renovations, and evolving housing trends all contribute to the expansion of the furniture market as it caters to the furnishing needs of properties in the real estate sector. (Source: RedSeer Report)

The Offer Price of ₹ [•] has been determined in compliance with the SEBI ICDR Regulations, on the basis of the demand from investors for the Equity Shares through the Book Building process. Investors should read the abovementioned information along with "Risk Factors", "Our Business" and "Restated Consolidated Financial Information" beginning on pages 27, 193 and 266 of the RHP, respectively, to have a more informed view.

CONTENTS OF THE MEMORANDUM OF ASSOCIATION OF OUR COMPANY AS REGARDS ITS OBJECTS: For information on the main objects of our Company, investors are requested to see "History and Certain Corporate Matters" beginning on page 234 of the RHP. The Memorandum of Association of our Company is a material document for inspection in relation to the Offer. For further details, see "Material Contracts and Documents for Inspection" beginning on page 448 of the RHP.

LIABILITY OF THE MEMBERS OF OUR COMPANY: Limited by shares. AMOUNT OF SHARE CAPITAL OF OUR COMPANY AND CAPITAL STRUCTURE: As on the date of the RHP, the authorised share capital of our Company is ₹ 150,000,000 divided into 75,000,000 Equity Shares of face value of ₹ 2 each. The issued, subscribed and paid-up Equity share capital of our Company is ₹ 103,194,336 divided into 51,597,168 Equity Shares of face value of ₹ 2 each. For details of the capital structure of our Company, see "Capital Structure" beginning on page 88 of the RHP.

NAMES OF THE INITIAL SIGNATORIES TO THE MEMORANDUM OF ASSOCIATION OF OUR COMPANY AND THE NUMBER OF EQUITY SHARES SUBSCRIBED BY THEM: The names of the initial signatories of the Memorandum of Association of our Company along with their allotment are: Subscription to the MoA of 5,10,000 Equity Shares each to Sunil Suresh and Shubha Sunil and 600 equity shares each to T. Maruthi Rao, Nagesh Manay, Chandra Kanth B., Suresh S. and Girish K.C. For details of the share capital history and capital structure of our Company see "Capital Structure" beginning on page 88 of the RHP.

LISTING: The Equity Shares that will be offered through the RHP are proposed to be listed on the Stock Exchanges. Our Company has received 'in-principle' approvals from BSE and NSE for the listing of the Equity Shares pursuant to their letters each dated November 2, 2023. For the purposes of the Offer, the Designated Stock Exchange shall be BSE Limited. A signed copy of the RHP and the Prospectus shall be delivered to the RoC for filing. For details of the material contracts and documents that will be available for inspection from the date of the RHP up to the Bid/ Offer Closing Date, see "Material Contracts and Documents for Inspection" on page 448 of the RHP.

DISCLAIMER CLAUSE OF SECURITIES AND EXCHANGE BOARD OF INDIA ("SEBI"): SEBI only gives its observations on the offer documents and this does not constitute approval of either the Offer or the specified securities stated in the Offer Document. The investors are advised to refer to page 405 of the RHP for the full text of the disclaimer clause of SEBI.

DISCLAIMER CLAUSE OF BSE (the Designated Stock Exchange): It is to be distinctly understood that the permission given by BSE Limited should not in any way be deemed or construed that the RHP has been cleared or approved by BSE Limited nor does it certify the correctness or completeness of any of the contents of the RHP. The investors are advised to refer to the page 407 of the RHP for the full text of the disclaimer clause of BSE.

DISCLAIMER CLAUSE OF NSE: It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Offer Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to page 407 of the RHP for the full text of the disclaimer clause of NSE.

GENERAL RISKS: Investments in equity and equity-related securities involve a degree of risk and Bidders should not invest any funds in the Offer unless they can afford to take the risk of losing their investment. Bidders are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, Bidders must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have neither been recommended, nor approved by the SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the RHP. Specific attention of the Bidders is invited to "Risk Factors" on page 27 of the RHP.

UPI-Now available in ASBA for Retail Individual Investors and Non Institutional Investor applying in public issues where the application amount is up to ₹ 500,000, applying through Registered Brokers, Syndicate, CDPs & RTAs. Retail Individual Investors and Non-Institutional Investors also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. Investors are required to ensure that the bank account used for bidding is linked to their PAN. Bidders must ensure that their PAN is linked with Aadhaar and are in compliance with CBDT notification dated February 13, 2020 and press release dated June 25, 2021 read with press release dated September 17, 2021, CBDT Circular No. 7 of 2022 dated March 30, 2022 read with the press release dated March 28, 2023.

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR GACTEL TURKEY PROJECTS LIMITED OPERATING IN PRODUCTION, COLLECTION AND DISTRIBUTION OF ELECTRICITY AT MUMBAI, MAHARASHTRA (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RajCOMP Info Services Limited (RISL) C-Block, 1st Floor, Yojana Bhawan, Tilak Marg, C-Scheme, Jaipur. RISL invites bids from the eligible bidders for the following: NIB No./Date/Unique bid no., Particulars, Estimated Cost/EMD, Start of last date.

NOTICE OF RECORD DATE For The Tata Power Company Limited. Monday July 8, 2024, has been fixed as the Record Date for the purpose of payment of Annual interest on the 100 - 9.15% Secured Redeemable Non-Convertible Debentures aggregating a cumulative face value of ₹ 20,00,00,000 each (STRPP N and O) and the redemption proceeds of the Separately Transferable Redeemable Principal Part N of these Debentures (INE245A07259), aggregating ₹ 20,00,00,000, both due on Tuesday, July 23, 2024.

E-AUCTION NOTICE FOR SALE OF IMMOVABLE PROPERTIES OF SCOTTS GARMENTS LIMITED (UNDER LIQUIDATION)

Reg. office: 481-B, IV Phase, Peenya Industrial Area, Bangalore, Karnataka 560 058 | Liquidator: Mr. MV Sudarshan (IBBI Reg. No. IBBVI/PA-002/IP-N00561/2017-2018/11707) Liquidator's address: No.984/13, 8th Main, Girinagar II Phase, Bangalore - 560085 Contact: +91 96203 00691 Email: liquidator.scottsgarments@gmail.com

SALE OF ASSETS AT DODDABALLAPUR, PEENYA & KOLAR Notice is given for Sale of assets owned by Scotts Garments Limited (Under Liquidation) forming part of the Liquidation estate by the Liquidator, appointed by the Hon'ble NCLT, Bengaluru vide orders in IA No.46/BB/2022 dt 31-Oct-23 jointly with the properties exclusively mortgaged to the Canara Bank forming integral component of the asset under SARFAESI Act, 2002. The sale shall be done under the Regulation 32 of Insolvency & Bankruptcy Board of India (Liquidation Process) Regulations, 2016 together with assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Table with columns: Lot No., Asset, Details of property, Reserve Price (INR), Earnest Money Deposit (INR), Incremental Value (INR). Rows 1-9 listing various industrial lands and buildings.

Table with columns: Particulars, Lot 1, 2 & 3, Lot 4, 5 & 6, Lot 7, 8 & 9. Rows include Dates of Inspection, Bid document submission & EMD payment last date, Date & Time of E-auction, Auction dates.

The sale shall be done through the E-Auction portal at: https://www.eauctions.com.in/ Terms & conditions of the E-Auction are as under: 1. The sale will be conducted under the respective Acts for relevant assets. GST is applicable on sale of plant & machinery and invoice will be issued appropriately. 2. E-auction will be conducted on 'AS IS WHERE IS', 'AS IS WHAT IS', 'WHAT EVER THERE IS' and 'NO RECOURSE BASIS' and such sale is without any kind of warranties and indemnities through the approved service provided by Linkstar Infosys Private Limited (auction agency). 3. The terms & conditions of E-Auction can be sought by emailing at: liquidator.scottsgarments@gmail.com or contact +91 98903 59658/+91 96203 00691 4. The bid documents shall be submitted through email to the Liquidator at liquidator.scottsgarments@gmail.com Date: 14-June-24 Place: Bengaluru

